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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

....

OA.No. 19 of 1994

Dated New Delhi, this 2nd day of November, 1994

Hon'ble Shri J. P. Sharma, Member(J)

Hon'ble Shri B. K. Singh, Member(K)

Shri Chander Pal Singh  
R/o Village & P.O. Banel  
District - Bulandshahr  
(U.P.) ... Applicant

By Advocate: Shri S. K. Gupta

VERSUS

Union of India, through

1. Secretary  
Department of Posts  
Dak Tar Bhawan  
Parliament Street  
NEW DELHI

2. Postmaster General  
U.P. Circle  
AGRA.

3. Senior Superintendent of  
Post Offices  
Bulandshahr (U.P.). ... Respondents

By Advocate: Shri M. M. Sudan

ORDER  
(Oral)

Shri J. P. Sharma, M(J)

The applicant is Extra Departmental Sub Postmaster of P.O. Banel in Bulandshahr district of Uttar Pradesh.

He has assailed the order dated 10.3.93 (Annexure A-1)

where the applicant was put off from duty in contemplation of departmental enquiry under Rule 9 of EDAs (Conduct & Service) Rules, 1964.

2. The applicant has prayed for the relief that the order dated 10.3.93 be quashed and the respondents

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be directed to put back him on duty with all consequential benefits.

3. We heard the counsel for the parties at length and perused the record of the case. We also perused the order dated 17.10.94 on which date Shri A.K. Bhardwaj, proxy counsel for Shri S. K. Gupta, counsel for the applicant and Shri M. M. Sudan, counsel for the respondents appeared. On the statement of the learned counsel for the respondents that the chargesheet had already been issued to the applicant, the Bench observed that the application had become infructuous.

4. We also find that the applicant was put off from duty because of contemplated departmental enquiry against him. The learned counsel for the applicant, however, prays that the respondents be directed expeditiously to finalise the departmental proceedings against the applicant.

5. In view of the above facts, the application has become infructuous and we direct the respondents to conclude the departmental proceedings against the applicant within a period of four months from the date of receipt of a certified copy of this order. No costs.

  
(B. K. Singh)  
Member(A)

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(J. P. Sharma)  
Member(J)